

(5) G. S. R. No. 47(E)', dated the 20th January, 1987, amending Notification No. 215/84-Central Excise dated 9-11-84, so as to exempt from excise duty marble, granites and other stones to be cleared for the purpose of display in any fair or exhibition held in India,

(6) G. S. R. No. 61(E), dated 23rd January, 1987, rescinding Notification No. 280/82—Central Excise dated 24-11-82, regarding concessional rate of excise duty for white printing paper for supply for various educational purposes.

[Placed in Library. See No. LT—372/87 for 1 to 6].

I. Report and Audited Accounts (1985-86) Of the Technical Teachers' Training Institute (Western Region), Bhopal and related papers.

H. Report and Audited Accounts (1985-86) of the Indian Institute of Advanced Study, Shimla and related papers.

DX Report and Accounts (1985-86) of the Indian Council of Philosophical Research, New Delhi and related papers;

IV. Accounts (1985-86) of the Visva Bharati University, Santiniketan and related papers.

V. Report and Accounts (1985-86) of the Indian Council of Social Science Research, New Delhi and related papers.

VI. Report and Accounts (1985-86) of the Indian Council of Historical Research, New Delhi and related papers.

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI).. Sir, I lay on the Table a copy each (in English and Hindi) of the following papers: —

(i) (a) Annual Report and Audited Accounts of the Technical Teachers Training Institute (Western Region), Bhopal, for the year 1985-86.

(b) Review by Government on the working of the Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-3827/87 for (a) to (c)]

(ii) (a) Annual Report and Audited Accounts of the Indian Institute of Advanced Study, Shimla, for the year 1985-86.

(b) Review by Government on the "working of the Institute.

[Placed in Library. See No. LT—3825/87 for (a) and (b)].

(iii) (a) Annual Report of the Indian Council of Philosophical Research New Delhi, for the year 1985-86.

(b) Annual Accounts of the Indian Council of Philosophical Research, New Delhi, for the year 1985-86, and the Audit Report thereon.

(c) Review by Government on the working of the Council.

[Placed in Library. See No. LT—3826/87 for (a) to (c)].

(iv)¹ (a) Annual Accounts of the Visva-Bharati University, Santiniketan, for the year 1985-86 and the Audit Report thereon.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT—3830/87 for (a) (b)].

(v) (a) Annual Report and Accounts of the Indian Council of Social Science Research, New Delhi; for the year 1985-86, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Council.

[Placed in Library. See No. LT— 3830|87 for (a) and (b)].

(vj) (a) Annual Report and Accounts of the Indian Council of Historical Research, New Delhi, of the year 1985-86, together with the

Audit Report on the Accounts.

(b) Review by Government on the working of the Council. [Placed in Library. See. No. LT-3829-87 for (a) and (b)].

Report of the Fourth Central Pay Commission, Part II and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGIT): Sir, on behalf of Shri P. Chidambaram I beg to lay on the Table a copy each of the following papers:—

(i) Report of the Fourth Central Pay Commission, Part II.

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report.

[Placed in Library. See No. LT— 3724|87 for (i) and (ii)].

3. Drugs and Cosmetics (Third Amendment Rules, 1986.

H. Statement giving reasons for not laying the Report and Audited Accounts (1985-86) of the Central Council for Research in Yoga and Naturopathy, New Delhi within the stipulated period

IU. Statement giving reasons for not laying the Report and Audited Accounts (1985-86) of the Vishwayatan Yogashram, New Delhi within the stipulated period.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE.. (KUMARI SAROJ KHAPARDE): I beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Health and Family Welfare Department of Health, Notification G. S. R. No. 1049(E), dated the 29th August, 1986, publishing the Drugs and Cosmetics (Third Amendment) Rules, 1986, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-3833|87]

II. A copy each in English and Hindi) of the following papers:—

(i) Statement giving reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1985-86, within the stipulated period. [Placed in Library. See No. LT-3841|87].

(ii) Statement giving reasons for not laying the Annual Report and Audited Accounts of the Vishwayatan Yogashram, New Delhi, for the year 1985-86, within the stipulated period. [Placed in Library. See No. LT-3840|87]